

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:216  
ANSWERED ON:10.03.2011  
CORPORATE SOCIAL RESPONSIBILITY  
Krishnaswamy Shri M.;Reddy Shri Anantha Venkatarami

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the details of social responsibility activities undertaken by the corporate sector;
- (b) whether the Government has urged upon the corporate sector to set aside two per cent of their average net profits for corporate social responsibility activities;
- (c) if so, the details thereof; and
- (d) the manner in which such directives are proposed to be enforced by the Government?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS(SHRI MURLI DEORA)

- (a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO LOK SABHA STARRED QUESTION NO. 216 FOR 10.3.2011 REGARDING CORPORATE SOCIAL RESPONSIBILITY

- (a) This Ministry does not maintain any data base in this respect.
- (b) to (d) The Companies Act, 1956 does not have a provision to mandate Corporate Social Responsibility (CSR) activities. The Parliamentary Standing Committee on Finance, after examination of the Companies Bill,2009 introduced in Lok Sabha, has recommended spending of 2% of average net profit during the three immediately preceding financial years on Corporate Social Responsibility (CSR) activities by a class of companies along with sufficient disclosure in the Directors' report to the members. The report is under examination. This Ministry has issued Corporate Social Responsibility Voluntary Guidelines in 2009 for adoption by companies voluntarily. These Guidelines are also available on the website of the Ministry i.e. [www.mca.gov.in](http://www.mca.gov.in).